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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: 18TH OCT., 1977.

NOTIFICATION
INCOME TAX

No.2021 (F.No.404/57/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue & Insurance No.481 (F.No.404/166/73-ITCC) dated 8.x.73:-

In the said notification for the letters and words "Prabin Sen Gupta, Khagandranath Gain, Badabyas Basu, Pradip Kumar Ghosh, Anu Ranjan Mukherjee, Prantosh Sen, Ramendra Nath Battacharjee, Abhijit Ranjan Dev Biswas, Nirmal Kumar Dutta, Ananta Fri. Biswas, Vishwanath Singh, Prafulla Ranjan Bhar, Nitya Ranjan Roy, Pathindra Nath Sinha, Kunal Chatterjee, S.K. Bhattacharjee, S.B. Saha, G.B. Das, F.C. Das, R.N. Dey and Abu Md. Zahirul Hassan", the words & letters "Prabin Sengupta, Badabyas Basu, Pradip Kumar Ghosh, Anu Ranjan Mukherjee, Prantosh Sen, Ramendra Nath Bhattarjee, Abhijit Ranjan Dev Biswas, Nirmal Kumar Dutta, Ananta Kumar Biswas, Vishwanath Singh, Prafulla Ranjan Bhar, Nitya Ranjan Roy, Pathindra Nath Sinha, Kunal Chatterjee, G.K. Bhattacharjee, S.B. Saha, G.B. Das, F.C. Das, R.N. Dey and Abu Md. Zahirul Hassan" shall be substituted.

sd/-

(E. Venkataraman)

Deputy Secretary to the Govt. of India

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